

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15336/2023

(Arising out of impugned final judgment and order dated 25-05-2023 in A482 No. 21174/2018 passed by the High Court of Judicature at Allahabad)

PRAMOD KUMAR

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No. 231270/2023 - EXEMPTION FROM FILING O.T.)

Date : 05-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Ms. Shashi Kiran, AOR
Mr. Satish Chandra, Adv.
Mr. Rohit Pandey, Adv.
Ms. Sangeeta Bhalla, Adv.
Mr. Arjun Sain, Adv.
Ms. Akanksha Birthare, Adv.
Ms. Madhuri Soni, Adv.
Mr. Pankaj Kumar, Adv.

For Respondent(s) Mr. Sharan Dev Singh Thakur, A.A.G.
Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.
Mr. Sharanya Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. As requested, three weeks' time is granted for filing counter affidavit.
2. List after three weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)